

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3539  
ANSWERED ON:18.03.2015  
ADMISSION IN NURSERY CLASSES  
Tumane Shri Krupal Balaji

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Government is aware that the admission in nursery in Metropolitan cities particularly in Delhi is a great concern for the parents;
- (b) if so, the details thereof; and
- (c) the measures taken/proposed to be taken by the Government to ensure nursery admission to all the children?

**Answer**

MINISTER OF HUMAN RESOURCE DEVELOPMENT(SMT. SMRITI ZUBIN IRANI)

(a) to (c): Yes, Madam. Section 12(1)(c) of the RTE Act provides that unaided schools and specified category schools shall admit to the extent of atleast 25% of the strength in Class I (or pre-primary class, as the case may be), children belonging to weaker sections and disadvantaged groups, and provide them free education, till the completion of Elementary Education. Under the RTE Act the appropriate authority for implementation of this clause is the State Government i.e Govt. of NCT of Delhi.